

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

C.P. 34/95 in
Original Application No. 1128/94

V.L. Bhosle

...Applicant.

V/s.

Shri S.P. Saxena,
Manager now Director II
Telcom Factory, Deonar,
Bombay.

...Respondent.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)
Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearance:

Shri D.V. Gangal, counsel
for the applicant.

Shri V.S. Masurkar, counsel
for the respondents.

Tribunal's order

Dated: 2.3.95

(Per Shri B.S. Hegde, Member (J))

The learned counsel for the applicant submits that pursuant to the order of the Tribunal dated 16.1.95, he made representation to the Disciplinary authority on 17.1.95 without mentioning the order of the Tribunal. Respondents vide their letter dated 7.2.95 replied to the applicant/returned ^{and} the original representation made by the applicant.

" as per directives of Hon. CAT Bombay Bench vide their judgement dated 28.2.94 in O.A. 11/94. Report is awaited. "

2. The learned counsel for the respondents submits that the direction of the Tribunal is " that in the event of the applicant making a representation against the disciplinary authority for appointment of an adhoc disciplinary authority, ^{that} request shall be considered by the competent authority within two weeks thereafter." The representation made by the applicant should be addressed to the General Manager ^{will} who in turn take appropriate action to the

: 2 :

representation. The representation should be referred to the President in terms of Rule 12 of CCS (CCA) Rules 1965 . The applicant is directed to make representation to the General Manager along with copy of the judgement of the Tribunal within a period of one week from the date of receipt of this order. The competent authority shall dispose of his representation within two months thereafter. C.P. is discharged.

M.R. Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S. Hegde
(B.S. Hegde)
Member (J)

NS